

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 23.04.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/714/2023 in Company Petition IB/128/2023
NAME OF THE COMPANY	
NAME OF THE PETITIONER(S)	Bank of Baroda
NAME OF THE RESPONDENT(S)	Mr. M. Srinivasa Babji
UNDER SECTION	95 of IBC

**ORDER**

**CP/IB/128/2023**

**Present:** Ld. Counsel Mr. S. Sathiyararayana for the Financial Creditor.  
Ld. Counsel Mr. Vikram Puttapaga for the Respondent/Personal  
Guarantor.  
Mr. Sreenivasa Rao Ravinuthala, Resolution Professional.

For filing counter, **matter is adjourned to 30.05.2024.**

**IA (IBC)/714/2023**

**Present:** Mr. Sreenivasa Rao Ravinuthala, Resolution Professional/Applicant.  
Ld. Counsel Mr. Vikram Puttapaga for the Respondent/Personal  
Guarantor.

RP Report is taken on record. Let copy of the RP report be served on the Respondent's Counsel.

It is pointed out that the fee is not being paid by the Financial Creditor. It is directed that fees of Rs.50,000/- per month besides actual expenses for the Resolution Professional is to be paid by the Financial Creditor.

For filing objections to the RP report, **matter is adjourned to 30.05.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**